

ITEM NO.38

COURT NO.2

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 12584/2024

[Arising out of impugned final judgment and order dated 19-03-2024 in CRA No. 741/2022 passed by the High Court of Judicature at Bombay at Nagpur]

SANJAY D. JAIN & ORS.

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA & ORS.

Respondent(s)

(IA No.198821/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.198823/2024-EXEMPTION FROM FILING O.T.)

Date : 17-03-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :

Mr. Karthik Shukul, Adv.
Mr. Gharote Anurag A, AOR
Mr. Raghav Tiwari, Adv.
Mrs. Kalyani Bhide Gharote, Adv.

For Respondent(s) :

Mr. Adarsh Dubey, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR

Mr. Satyajit A. Desai, Adv.
Mr. Sachin Patil, Adv.
Mr. Ananya Thapliyal, Adv.
Mr. Siddharth Gautam, Adv.
Mr. Abhinav K. Mutyalwar, Adv.
Mr. Sachin Singh, Adv.
Ms. Anagha S. Desai, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

1. Since the dispute is between the Piyush Jain (Husband), S/o Sanjay Jain and Pooja Dilip Jain @ Pooja Piyush Jain (Wife), the same can be referred for mediation.
2. To facilitate the parties to arrive at an amicable settlement, we direct the parties and their authorized representatives, to appear before the Coordinator, Supreme Court Mediation Centre on 29.03.2025 at 11:00 a.m either physically or virtually.
3. The Coordinator may appoint an experienced Mediator to facilitate a settlement between the parties.
4. List the matter after receipt of the report from the Mediation Centre.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
ASSISTANT REGISTRAR